

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 100/95 in OA No.1879/1994

New Delhi, this 11th day of August, 1995

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K. Ahooja, Member(A)

1. Govt. Adult Schools Part Time
Teachers Assn. B-178, Block E
Madipur, New Delhi
2. Shri Onkar Singh
s/o Shri Bhim Singh
Govt. Adults Sr. Secondary School
Mori Gate, Delhi .. Applicants

By Shri S.p. Upadhyay, Advocate
(represented by proxy counsel Shri A.K.Chaudhary)

versus

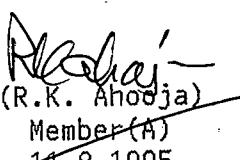
1. The Director of Education
Delhi Admn., Old Sectt., Delhi
2. The Lt. Governor
Delhi Admn., Delhi .. Respondents

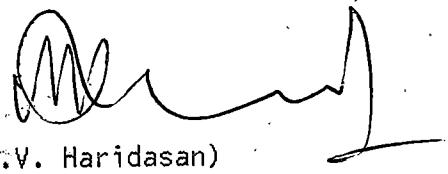
By Shri Jog Singh, Advocate
(represented by proxy counsel Shri S.K. Sinha)

ORDER(oral)

Shri A.V. Haridasan

The learned proxy counsel for the applicants states that the directions contained in the judgement in OA 1879/94 have been complied with and therefore it may not be necessary to proceed further in this case. In the light of the submissions made by the counsel, the CP is dismissed and the notice issued to the respondents stands discharged.


(R.K. Ahooja)
Member(A)
11.8.1995


(A.V. Haridasan)
Vice-Chairman(J)
11.8.1995

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